

01(04)Regional Bench/CESTAT/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block 2, R.K.PURAM, NEW DELHI – 110066

Dated : 04.11.2015

Notification No. 02 of 2015

The Hon'ble President is pleased to notify as follows:

SUBJECT : CONSTITUTION OF BENCH AT CHANDIGARH

In exercise of powers conferred by Section 129C of the Customs Act, 1962 (52 of 1962) read with Section 35D of the Central Excise Act, 1944 (1 of 1944), Section 86 of the Finance Act, 1994, Section 9C of the Customs Tariff Act, 1975 and all other enabling provisions; and in terms of the decision of the Union Cabinet dated 21.03.2013 as conveyed by the letter F.No. 27/06/07-Ad.IC (CESTAT) dated 13.11.2013 of the Government of India, Ministry of Finance, Department of Revenue, The President of the Customs, Excise & Service Tax Appellate Tribunal hereby orders that there shall be Regional Bench at Chandigarh.

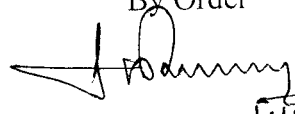
In terms of the jurisdiction specified in the letter dated 13.11.2013 of the Government of India, the Regional Bench, Chandigarh shall deal with all matters arising within its jurisdiction as specified in the table below and such other matters as may be transferred to it by a general or special order of the President.

The jurisdiction of the Regional Bench, Chandigarh shall be as set out in the table below:

Title of the Bench	Location	Jurisdiction
Regional Bench Chandigarh	Chandigarh	Appeals arising from territories within the territorial jurisdiction of Union Territory of Chandigarh, the States of Punjab & Haryana, Jammu & Kashmir and Himachal Pradesh

The Regional Bench, Chandigarh shall start functioning by accepting filing of appeals w.e.f. **01.12.2015** at the following address:

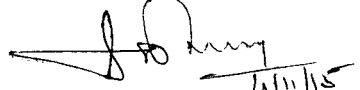
Customs, Excise & Service Tax Appellate Tribunal
1st -3rd Floor, SCO No. 147-148, Sector-17C,
Chandigarh- 160017

By Order

(A. Mohan Kumar)
Registrar

04/11/15

Copy to:

1. Sr. P.S. to President, CESTAT, New Delhi.
2. All Members of CESTAT (including outlying Benches).
3. Under Secretary, AD.IC, Department of Revenue, North Block, New Delhi.
4. SPS to Chairman, CBEC, New Delhi.
5. PPS to JS (Review), CBEC Offices, Hudco Vishala Building, B Wing, Bhikaji Cama Place, R.K.Puram, New Delhi.
6. Chief Departmental Representative, CESTAT, New Delhi
7. Chief Commissioners/ Commissioners, Central Excise, Customs, Service Tax (Faridabad-I, Faridabad-II, Gurgaon-I, Gurgaon-II, Panchkula, Rohtak, Sonapat, Chandigarh-I, Chandigarh-II, Jalandhar, Jammu Kashmir, Ludhiana, Chandigarh Appeals-I and Chandigarh Appeals-II and Chandigarh (Audit))- for information and with a request to put up the notification in their respective website and also in the Notice Board.
8. Bar Association of Indirect Tax Bar Association, Delhi, Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad.
9. P.A. to Registrar, CESTAT, New Delhi
10. Deputy Registrar/ Assistant Registrar/ Technical Officer, CESTAT, including outlying Benches
11. Accounts Officer, CESTAT, New Delhi
12. The Pay and Accounts Officer, Department of Revenue.
13. Guard File
14. CESTAT Website/ Notice Board


(A. Mohan Kumar) 4/11/15
(Registrar)